GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2605
ANSWERED ON 22ND DECEMBER, 2022

CENTRAL MOTOR VEHICLE RULES, 1989

2605. SHRI MALOOK NAGAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government has made necessary amendments in the
Central Motor Vehicles Rules, 1989 for mandatory compliance of fuel
consumption standards;

(b) if so, the details thereof; and

(c) if not, the time by which it is likely to be done?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) Ministry of Power vide notifications S.O 2670(E) dated
S.O1464(E) dated 29.03.2022 and S.O1465(E) dated 29.03.2022, under the
Energy Conservation Act, 2001 have prescribed fuel efficiency norms for
motor vehicles greater than 3.5 tonnes. Accordingly, this Ministry vide
G.S.R. 844(E) dated 22nd November, 2022 has amended Rule 115G of Central
Motor Vehicle Rules (CMVR) 1989 to include compliance to Fuel
Consumption Norms for light, medium and heavy duty motor vehicles of
various categories, excluding Tippers, manufactured or imported to India.
This is required for the computation of Average Annual fuel consumption.
The continued compliance to Fuel Consumption Norms shall be verified as
per the procedure of Conformity of Production, outlined in AIS 149. The aim
of the notification is to introduce more fuel efficient vehicles. This shall be
applicable from 1st April 2023.

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